

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 16.12.2003

Heard the learned counsel of both the sides and perused the materials available on record.

In consideration of submissions made by the learned counsel of both the sides, we hereby direct the applicant to file a representation before the ~~Review~~ Committee ventilating his grievance, within a period of seven days from the date of receipt of this order, against the notice of premature retirement. Upon receipt of the said representation, as directed above, the ~~Review~~ Committee shall dispose of the same within a period of 45 days thereafter, through a reasoned and speaking order; after which the ad interim order dated 16.8.2002 shall come to an end.

With this, we dispose of the O.A.
No costs.

Send copies of this order to the Respondents and free copies of this order be handed over to the learned counsel of both the sides for compliance.

Subhash Kumar
VICE-CHAIRMAN

Y.O.
MEMBER (JUDICIAL)

Copy of order dt. 16/12/03
issued to all the
experts. by Posts. The
same copy of order
issued to the Counsel
for both sides.

D.M. Myneni
S.O.

DY
22/12/03

Received copy of the
order dt. 16.12.2003
Mr. R. 12/12/2003
Advocate for the
Applicant